

not bringing out black money by demonetising hundred rupee notes ?

SHRI K. R. GANESHI : As far as the publication of the names is concerned, the Income-tax Act has been amended and the names of big defaulters have got to be published. Only yesterday in his very able budget speech Shri Indrajit Gupta pointed out that these names have been published in the Calcutta papers. As far as the other question is concerned, it is a policy matter.

SHRI S. M. BANERJEE : Sir, I want your guidance. Otherwise, they will evade any question. Like tax evasion there will be answer evasion. I asked what measures have been taken to bring out the black money. The Minister says that it is a question of policy. We are putting questions to the policy makers.

MR. SPEAKER : I think the Minister's reply is correct.

Next question. Shri H. N. Mukerjee.

SHRI PILOO MODY : Obviously, I have not caught your eyes.

MR. SPEAKER : I have seen him. But he did not catch my eyes.

SHRI PILOO MODY : I did not catch your eyes.***

श्री बी० पी० सौर्य : *** अध्यक्ष महोदय, आप इन शब्दों को निकाल दीजिये। यह बहुत घटिया और गिरे हुए शब्द इस्तेमाल किये गये हैं।

SHRI S. M. BANERJEE : Sir, we appreciate humour but this is not in good taste.*** It is in bad taste.

MR. SPEAKER : I was busy looking into the list. I did not hear what he said.

THE MINISTER OF FINANCE (SHRI YESHWANT RAO CHAVAN) : He said***

MR. SPEAKER : I did not hear him because I was busy looking into the list as I had

passed on to the other question. This remark is not in good taste. Of late he has been very rough in his humour. I do not like it. Sometimes it is very good but not always.

श्री सतपाल कपूर : इसको रिकॉर्ड में हटा दिया जाये।

MR. SPEAKER : It will be expunged. All the time he is making running commentary. I do not like it.

Control on Gold

*274. **SHRI K. LAKKAPPA :** Will the Minister of FINANCE be pleased to state :

(a) whether Government have any scheme under consideration to control gold with a view to mopping up resources for planned development ;

(b) whether Government propose to impose any restriction so that a family is allowed to retain only 20 tolas of gold and the excess is taken over by Government ; and

(c) if so, the main features of the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESHI) : (a) and (b). No, Sir. However, there is already a ban on the possession of primary gold except by public religious institutions, licensed dealers, refiners, certified goldsmiths and authorised industrial users of gold.

(c) Does not arise.

SHRI K. LAKKAPPA : The State Minister of Planning, Shri Mohan Dharma, made a statement on the 7th May, 1971 that a family should be allowed to retain only 20 tolas of gold and Government should take over the surplus gold. Is it a fact that he has reflected the views of the Government of India so far as gold control is concerned ; if so, whether Government has any new proposals for gold control and what is the outline ?

SHRI K. R. GANESHI : A similar question

*** Expunged as ordered by the Chair.

was proposed in the other House and the Planning Commission has written to the Rajya Sabha Secretariat as follows :

"As the views expressed by the Minister were personal, as made clear by him at the informal gathering, the question of the Government taking any steps at this stage without further examination of their detailed implication hardly arises. In any case, most of these measures are closely related with the Central Government's Budget and the fiscal policy and by their very nature preclude any statement of Government position in advance of the presentation of the Budget and the policy statement in the Budget speech of the Finance Minister."

My hon. colleague had clarified that he was speaking to a group of journalists only in his personal capacity and this did not reflect the views of the Government.

SHRI K. LAKKAPPA : I do not think that Shri Mohan Dharia is having a dual capacity, one making a statement outside and the other denying it inside. The policy of the Government, so far as gold control is concerned, has failed to have an effective check on the smuggling of gold into this country. Gold is coming into India by way of various sources, Dubai and other places, worth nearly Rs. 400 crores. Therefore it will adversely affect the economy in this country and thereby create inflation. The halfhearted measure of gold control would never bring any credit to this country and also to this Government. This Government should consider scrapping the Gold Control Order and putting forth some other stricter measure to see that gold is not used by anyone or it should once and for all scrap the Gold Control Order. What is the reaction of the Government so far as this aspect is concerned ?

SHRI K. R. GANESH : There is no proposal with the Government to scrap the Gold Control Order.

SHRI K. LAKKAPPA : My other question was : What is the other measure to be implemented strictly not to allow the use of gold in this country by any person, because even keeping in view the present Gold Control

Order, everybody is using it and the Gold Control Order is not effectively operating in this country ? Therefore, what is the other measure that this Government is contemplating to check this and what is the enforcement of any law so far as this aspect is concerned ?

SHRI K. R. GANESH : There is already prohibition as far as primary gold is concerned. The importation and the keeping of primary gold is already prohibited. Under the Gold Control Act, up to a certain limit only are ornaments permitted to be kept without declaration.

SHRI S. M. BANERJEE : May I request that this should be answered by the Deputy Minister. Shrimati Rohatgi knows better about ornaments. She will give a better reply.

SHRI K. R. GANESH : The Gold Control Act was designed as an anti-smuggling measure and various other steps are being taken to see that the smuggling of gold is stopped.

श्रीमती सहोदराबाई राय : अभी मन्त्री महोदय ने कहा कि निश्चित 20 तोलों से अधिक किसी के पास नहीं रहना चाहिये, वह गलत है। इस वक्त हमारे देश में स्थिति यह है कि यदि महिलाओं के आभूषण कम हो जायेंगे तो जो सोना भविष्य में उनके काम आ सकता है वह नहीं बचेगा। इस निये इस कानून को नहीं रहना चाहिए। इस से महिलाओं पर प्रतिकूल असर पड़ेगा।

श्री के० आर० गणेश : मैंने यह नहीं कहा था, माननीय सदस्य ने कहा है।

SHRI SHYAMNANDAN MISHRA : It does seem to us that gold control measures are not proving as effective as were expected to be. So, the specific question that I would like to ask is whether the Government has any scheme of incentives so that the owners of gold are encouraged to come forward with declaration of gold or to deposit gold for the support of our development programmes.

SHRI K. R. GANESH : It is a suggestion which the Government will consider.

SHRI SHYAMNANDAN MISHRA: I am asking for information, not suggestion. I want to know whether the Government has any specific scheme of incentives to encourage owners of gold to come forward.

SHRI K. R. GANESH: At the moment, there is no such scheme with the Government.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO GHAVAN): If you have any specific suggestion, certainly, we will welcome it.

SHRI VAYALAR RAVI: The smuggled gold is being sold by persons and jewellers without giving any bill or keeping proper record. They never issue any bill or keep any record. Do the Government take a serious view of it? Also, there is no check by either sales-tax or income-tax officers. May I know whether the Government will see that those who are selling gold without any bill or any kind of record will be punished severely.

SHRI K. R. GANESH: It is a suggestion. We will keep that in view.

SHRIMATI LAKSHMIKANTHAMMA: It is not a fact that all women have lure for gold or they want to keep all gold for themselves. There was a time when men were also wearing jewels. Now, women want to be equal partners in the making of society and, for a socialistic society, they want to come forward and give up lure for gold. May I know whether the Government has taken the cooperation of women's organisation in this respect. A note was sent to our colleague Shrimati Mukul Banerjee on this. They have been doing the work. May I know whether the Government is also seeking cooperation from them?

SHRI YESHWANTRAO GHAVAN: We are, certainly, willing to take cooperation of the women's organisations. If they come forward with their specific suggestions, we will look into them.

श्री हुकम चन्द कछवाय: स्वर्ण नियंत्रण कानून इस वास्ते लाया गया था कि विदेशों से हमारे देश में जो बहुत बड़ी मात्रा में चोरी

छिपे सोना आता है, उसको रोका जा सके। लेकिन हम देखते हैं कि आज भी दूसरे देशों से सोना इस तरह से आना बन्द नहीं हुआ है। उसे बन्द करने के लिए आप कौन से कठोर कदम उठा रहे हैं?

सोने के आभूषण भोग विलास की वस्तु तो है ही लेकिन सुख दुख में, अध्यक्ष महोदय, आपको मालूम ही होगा कि सोने को गिरवी रख कर पैसा उसके बदले लेकर परिवार के काम को चलाया जा सकता है। आपको भी इसका अनुभव होगा। क्या इस बात को भी ध्यान में रखते हुए कोई विशेष कदम आप उठाएंगे?

अध्यक्ष महोदय. हम पर संकट तो पाच साल के बाद चुनाव के वकन ही आता है।

श्री अटल बिहारी वाजपेयी: इस बार तो चार साल के बाद ही आ गया। इसका कुछ भरोसा नहीं है।

SHRI K. R. GANESH: It is a fact that there is considerable smuggling of gold in the country. Various measures have been taken by the Government, both legislative, administrative and economic. The Customs law has been changed. Recently, also, the Finance Minister, in his Budget has given details of particular steps to be taken in connection with this. Preventive measures for strengthening the Customs Houses have also been taken. The smuggling operations on the Indo-Nepal border have been strengthened.

Demands of Employees of Indian Airlines

*276. **SHRI S. M. BANERJEE:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether demands of the employees of the Indian Airlines for which they went on strike in March this year, have since been met; and

(b) if so, what are those demands on which settlement has been reached and also those which are still awaiting settlement?